

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-I**

Item 25

IA No. 2105/23, 2191/23, 2209/23, 2479/23
2606/23

In

CP (IB) No. 248/Chd/Chd/2019
(Admitted)

Under Section 9 & 60(5) & 21(6)A IBC 2016
(directions)
R 11 NCLT

In the matter of:-

Kone Elevators India Pvt. Ltd

...Petitioner-Operational Creditor

Vs.

Chandigarh Overseas Pvt. Ltd.

...Respondent-Corporate Debtor

Present:-

Mr. Aalok Jagga, Advocate with Mr. G.S. Sarin, PCS for the applicant in IA No.2105/23, 2191/23 and 2209/23.

Mr. Atul V. Sood, Advocate for applicant-RP in IA No. 2606/2023, for Respondent No. 3 in IA No. 2191/23 and Respondent No. 1 in IA No. 2209/23.

Ms. Saniya, Advocate for Respondent Nos. 2 and 3 in IA No. 2105/23 and 2209/23.

Ms. Ramneek Kaur Mann with Mr. Reshabh Bajaj, Advocates for Applicant in IA No. 2479/23.

IA No. 2209/23

Reply on behalf of Respondent No. 1 has been filed vide Diary No. 03138/1 dated 17.10.2023, Compendium of Judgments has been filed vide Diary No. 03138/2 dated 26.10.2023 are taken on record. List on 24.11.2023.

IA No. 2479/2023

Reply has been filed by learned counsel for Respondent No. 1 vide Diary No. 03480/1 dated 03.11.2023. The same is taken on record. Rejoinder, thereto, if

any be filed within two weeks with a copy in advance to the counsel opposite. List on 24.11.2023.

IA No. 2606/23

The present application has been filed under Section 60(5) of Insolvency and Bankruptcy Code, 2016 for placing on record the report certifying Reconstitution of Committee of Creditors. The same is taken on record subject to just exceptions. Thus, IA No. 2606/23 is disposed of accordingly.

IA No. 2105/23 and 2191/23

Let compliance of last order be made by learned counsel for the parties at least one week before the next date of hearing. List on 24.11.2023

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

November 07, 2023
PKA

Sd/-

(Harnam Singh Thakur)
Member (Judicial)